


Copy to:-

1. Chief Secretary, State Government of Gujarat, Gandhinagar.
2. Secretary, Law Department, Government of Gujarat, Gandhinagar. He is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate Courts in the State and provide details to Department of Justice with geo-tagging of constructed / under construction court halls and residential units on newly launched web portal *namely Nyaya Vikas*.
3. Secretary, Finance Department, State Government of Gujarat, Gandhinagar.
4. Registrar General, High Court of Gujarat, Ahmedabad, Gujarat 380 060.
5. Accountant General, State Government of Gujarat, Gandhinagar.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Ministry of Law and Justice, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin-I & II Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned file.
14. Spare Copies-5.


(Z.A. Khan)

Under Secretary to the Government of India

File No.J-11017/04/2019 JR(Part)

Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, 26 - Mansingh Road,
New Delhi – 110 011

Dated : the 21st August, 2019

To

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
3rd Floor, 'C' Wing, Khan Market,
New Delhi – 110 003.

Subject: **Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for the judiciary – Release of Central Assistance to the State Governments for the year 2019-20 - Regarding.**

Sir,

In continuation of this Department's Sanction order of even no. dated 8.05.2019, I am directed to convey the sanction of the President of India for the payment of Central Assistance to State Governments as mentioned in table below, during the year 2019-20 under the Centrally Sponsored Scheme (CSS) for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges / judicial officers covering District and Subordinate Courts. The High Courts are not covered under the Scheme.

Sl. No.	Name of the State	Amount of Financial Assistance (Rs. in crores)
1.	BIHAR	62.62
2.	GUJARAT	01.49
3.	JHARKHAND	03.74
4.	KARNATAKA	19.04
5.	KERALA	05.82
6.	MADHYA PRADESH	31.90
7.	MAHARASHTRA	06.09
8.	PUNJAB	09.78
9.	RAJASTHAN	19.21
10.	TAMIL NADU	13.71
11.	UTTARAKHAND	08.50
12.	UTTAR PRADESH	106.94
13.	WEST BENGAL	26.43
	Total	315.27
Rupees Three Hundred Fifteen Crore and Twenty Seven Lakh only		

2. The expenditure involved is debitable to Demand No. 63 during 2019-20 under Major Head 3601 – Grants-in-aid to State Governments, Sub Major Head 06 – Centrally Sponsored Schemes, Minor Head 06.101 – Central Assistance/Share, Sub Head 57 – Infrastructural facilities for Judiciary, Detailed Head 03 –Infrastructural facilities for Judiciary, Object Head 57.03.35 – Grants for Creation of Capital Assets.

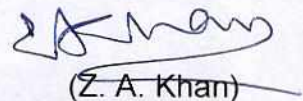
3. The State Government is requested to utilize this amount along-with the State Government's Share on the pattern of 60:40 for States other than North Eastern and Himalayan States and 90:10 for States in North Eastern and Himalayan Region (in respect of Uttarakhand) sharing basis between Central and State Governments. **Funds are released for ongoing and new Projects complying with the norms and specification for the construction of court halls and residential quarters of subordinate judiciary, as per the extant Guidelines of the Scheme. The State Government may furnish the Project-wise details for the projects against which above funds are allocated/Utilised.** The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest.

4. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

5. This sanction has been entered in the Register of Grants at Serial No. 01 at page no. 17-18.

6. This issues with the concurrence of IFD(Law) vide Diary No.169 dated 19.07.2019 and approval of Secretary (Justice) vide Diary No.15096 dated 22.07.2019.

Yours faithfully,



(Z. A. Khan)

Under Secretary to the Government of India
Tele.No: 23072139